



[CWP-1181-2015](#)

RAJESH GUPTA V/S UNION OF INDIA & ORS

Present : Mr.Ashok Kumar Nabhewala, Advocate
for the petitioner.
Mr. Saurav Khurana, Additional Advocate General, Punjab.
Mr.Satya Pal Jain, Additional Solicitor General with
Mr.Anil Chawla, Advocate for Union of India.

Status reports filed by various respondents have been perused.

It appears that the instances of adverse action taken against the defaulters indulging in mis-branding, adulteration or blending of mustard oil, are perfunctory. Respondents do not appear to be either serious about taking action against the defaulters or the concerned legislation does not have enough teeth.

Be that as it may, large number of complaints are being received as regards blending of mustard oil with other oils e.g. refined rice bran oil despite the said process of blending having been prohibited under Rule 2.1 of the Food Safety and Standards (Prohibition and Restrictions on Sales and Regulations, 2011) which is reproduced as under for ready reference:-

“2.1: Sale of certain admixtures prohibited

2.1.1 Notwithstanding the provisions of 2.7 of labelling and packaging regulations no person shall either by himself or by any servant or agent sell-

xx xxx xx xxx xx

(5) a mixture of two or more edible oils as an edible oil”

In view of the above, it would be appropriate that testing of the mustard oil is undertaken at least of three different popular brands from any of the Central Laboratories situated within the Union Territory of Chandigarh or the State of Punjab or Haryana. The test be conducted within a period of 15 days and the report in that regard be submitted before this Court in a sealed cover specifically pointing out as to whether the mustard oil is mixed with some other oil or not and the percentage thereof.

Registrar General is directed to purchase one litre of mustard oil of three different popular brands today itself out of the Contingency Fund of Chief Justice. Registry is then directed to send 500 ml of each of these brands to **Regional Agmark Laboratory, DMI, SCO 93, 2nd Floor, SCO 93, District Shopping Central Ranjit Avenue, Amritsar Pin Code 143001** for testing. Report of Laboratory be placed before this Court on or before the next date of hearing.

List on 13.11.2024.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(ANIL KSHETARPAL)
JUDGE**

October, 14.10.2024
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